



2026:AHC-LKO:7447-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 71 of 2026

Ram Khelawan

.....Petitioner(s)

Versus

State Of U.P. Thru. Secy. Panchayati Raj Deptt. Lko. And 5
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kirti Prakash Singh, Seema Upadhyay
Counsel for Respondent(s)	:	C.S.C., Dilip Kumar Pandey

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Heard.

2. By means of this writ petition, the petitioner has prayed for the following main relief (s) :-

"(i) issue a writ, order or direction in the nature of mandamus commanding and directing to the opposite party No. 02 (District Magistrate, District-Sitapur) to act upon the inquiry report dated 19.09.2025 submitted by Block- Pisanwa, District-Sitapur against Gram Pradhan, Gram- Bahubani, District- Sitapur, opposite party No.05 and others for misappropriation of government money.

(ii) issue a writ, order or direction in the nature of mandamus commanding and directing to the opposite party No. 02 (District Magistrate, District-Sitapur) to take require legal action on the report of inquiry committee, submitted by Block Development officer, Block- Pisanwa, District-Sitapur."

3. On a complaint being submitted by the petitioner regarding certain illegal activities in the Gram Panchayat by the concerned Gram Pradhan, etc., matter was inquired by the three members Committee constituted by the Block Development Officer concerned.

4. It is informed by the Additional C.S.C., Ms. Akansha Dubey and Shri Dilip Kumar Pandey, learned counsel appearing for the Gaon Sabha that as per their instructions, the inquiry report has been forwarded to the District Panchayat Raj Officer, who after processing it, will either do the needful or forward it further to the District Magistrate, who is competent to take suitable action in this regard.

5. In this view of the matter, we **dispose of** this writ petition, in terms of the statements of the learned counsel for the opposite parties. With the further observation/direction that the District Magistrate/D.P.R.O., as the case may be, shall look into the matter and do the needful, as per law with promptness.

6. At this stage, counsel for petitioner says that on 19th September, 2025 the report has already been sent to the District Magistrate. If it is so, then he will take such action, as is required in the light of what has been stated in the report.

7. We have not expressed any opinion on the allegations made by the petitioner against the concerned Gram Pradhan, etc. Whatever decision or action is taken by the aforesaid authorities it shall be communicated to the petitioner. If nothing happens within the next two months, it shall be open for the petitioner to approach the Court.

February 2, 2026
Praveen

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)